

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 3965-3969 OF 2024
(@ D.NO. 2052 OF 2024)

SHREE WARANA SAHAKARI BANK LIMITED
DISSENTING FINANCIAL CREDITOR & ANR. ...Appellant(s)

Vs.

RITESH R MAHAJAN & ANR. ETC. ...Respondent(s)

O R D E R

1. Delay condoned.

2. Having heard the learned counsel for the parties, we are not inclined to interfere with the impugned judgment and order passed by the National Company Law Appellate Tribunal. However, the questions of law raised by the learned senior counsel, Mr. N.K. Kaul are kept open to be considered in an appropriate case.

3. The Civil Appeals are, accordingly, dismissed.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
MARCH 11, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 2052/2024

(Arising out of impugned final judgment and order dated 24-11-2023 in CAAT(I) No. 661/2023 24-11-2023 in CAAT(I) No. 662/2023 24-01-2023 in CAAT(I) No. 663/2023 24-11-2023 in CAAT(I) No. 651/2023 24-11-2023 in CAAT(I) No. 1005/2023 passed by the National Company Law Appellate Tribunal)

SHREE WARANA SAHAKARI BANK LIMITED
DISSENTING FINANCIAL CREDITOR & ANR.

Petitioner(s)

VERSUS

RITESH R MAHAJAN & ORS.

Respondent(s)

(IA No.58494/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58492/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. N K Kaul, Sr. Adv.
Mr. Sumant Batra, Adv.
Mr. Sanjay Bhatt, Adv.
Mr. Rabin Majumder, AOR
Mr. Toshiv Goyal, Adv.
Ms. Apoorva Chaudhary, Adv.
Mr. Ritwik Mohapatra, Adv.
Ms. Akansha Srivastava, Adv.
Mr. Nand Ram, Adv.

For Respondent(s) Mr. S. Gurukrishna Kumar, Sr. Adv.
Mr. Ramchandra Madan, Adv.
Ms. Garima Bajaj, AOR

Mr. Amar Dave, Sr. Adv.
Mr. Viraj Parikh, Adv.
Mr. Divyanshu Kumar Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Civil Appeals are dismissed in terms of the Signed Order which

is placed on the file.

Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)